

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF
M/s MIRA GREEN TECH PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	MIRA GREEN TECH PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	25/07/2012
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U93000DL2012PTC239257
5.	Address of the registered office and principal office (if any) of corporate debtor	B-267A, First Floor, Greater Kailash Part-1, New Delhi-48
6.	Insolvency commencement date in respect of corporate debtor	31/08/2019 (Date on which order is received by IRP)(as per order of NCLT dated 21/08/2019 in CP No. IB-928/ND/2018)
7.	Estimated date of closure of insolvency resolution process	26/02/2020 Being 180 days from 31/08/2019
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Sanjiv Kumar Arora IP Registration No. IBBI/ IPA-001/IP-P- 01462/ 2018-2019/12390
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Sanjiv Kumar Arora Address: D-3/3465, Vasant Kunj, South West, National Capital Territory Of Delhi-110070 Email: mrask4@yahoo.co.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Sanjiv Kumar Arora D-3/3465, Vasant Kunj, South West, National Capital Territory Of Delhi-110070 mrask4@yahoo.co.in cirp.miragreen@gmail.com
11.	Last date for submission of claims	13/09/2019 (14 days from the date of intimation of order to Insolvency Professional)
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	Name the class(es): Nil
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Relevant forms are available at https://ibbi.gov.in/home/downloads Nil

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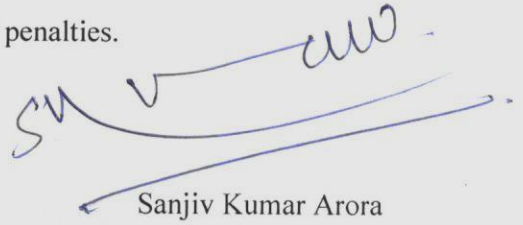
Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/s Mira Green Tech Private Limited on 21/08/2019 (date of order received by IRP i.e. 31/08/2019, which has been considered as insolvency commencement date).

The creditors of M/s Mira Green Tech Private Limited, are hereby called upon to submit their claims with proof on or before 13/09/2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class in Form CA- Not Applicable.

Submission of false or misleading proofs of claim shall attract penalties.



Sanjiv Kumar Arora
Interim Resolution Professional
IBBI/ IPA-001/IP-P- 01462/ 2018-2019/12390

Date: 03/09/2019
New Delhi